

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.173/2016

In the matter of
Integrated Concepts (P) Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 08.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :
For the Intervener : Ms. Lakshmi Gurung, Standing
Counsel, Income tax Deptt.

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 15.1.2018.

Surjit
08.1.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)